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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 77 / 2009-Customs (N.T.)**

New Delhi, dated the 30 June, 2009.

9 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), Custom House, Chennai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs (Import), Custom House, Chennai; and
2. the Commissioner of Customs (Import), Jawaharlal Nehru Port Trust, Nhava Sheva, Raigad, Maharashtra

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. SMS Distribution Private Limited, 320, Navrang House, 21 K G Marg, Cannought Place, New Delhi and others issued vide, F.No. DRI/23/52/2008-DZU dated 22<sup>nd</sup> January, 2009 by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/68/2009-Cus.IV]**

(M.M.Parthiban)

Director (Customs) to the Government of India